

PART-V**NOTIFICATION****NO.AS/LEG-17/NPCRB/2026/295****Dated Kohima, the 1st September, 2026.**

The Nagaland Paramedical Council (Repeal) Bill, 2026 together with the Statement of Objects and Reasons and the Financial Memorandum which was introduced in the Nagaland Legislative Assembly on Tuesday, the 1st September, 2026, is published for general information as required under Rule 72 of the Rules of Procedure and Conduct of Business in the Nagaland Legislative Assembly.

Sd/-
KHRUOHITUONUO RIO
Secretary
Nagaland Legislative Assembly
Secretariat: Kohima

Bill No.

NAGALAND PARAMEDICAL COUNCIL (REPEAL) BILL, 2026

A
Bill

to ratify the Nagaland Paramedical Council (Repeal) Ordinance, 2026 promulgated by the Governor of Nagaland on 6th of August 2026 and published for general information in the Nagaland Gazette Extraordinary No. 46 Kohima on 24th of August 2026, repealing the *Nagaland Paramedical Council Act, 2014* (Act No. 6 of 2014), and for matters connected therewith or incidental thereto.

BE it enacted in the Seventy Seventh Year of the Republic of India by the Nagaland Legislative Assembly as follows—

1. Short title and commencement

- (1) This Act may be called the *Nagaland Paramedical Council (Repeal) ACT, 2026*.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Repeal of Act No. 6 of 2014

The *Nagaland Paramedical Council Act, 2014* (Act No. 6 of 2014) is hereby repealed.

3. Dissolution of the Nagaland Paramedical Council

- (1) From the date of commencement of this Act, the Nagaland Paramedical Council, constituted under the repealed Act, shall stand dissolved.
- (2) All offices held by the Chairperson, Vice-Chairperson, Members, and Committees shall stand terminated without entitlement to compensation.

4. Transfer of assets, records, and liabilities

- (1) All assets, records, funds, and documents of the dissolved Nagaland Paramedical Council shall stand transferred to and vested in the Department of Health & Family Welfare, Government of Nagaland.
- (2) All liabilities legally subsisting against the Council at the time of dissolution shall be discharged in such manner as the State Government may determine.

5. Saving of actions previously taken

- (1) Any registration, licence, certificate, order, notification, or action issued or taken under the *Nagaland Paramedical Council Act, 2014* shall, to the extent not inconsistent with the 2021 Act, be deemed to have been validly issued or taken.
- (2) Existing registrations issued by the Nagaland Paramedical Council shall continue to remain valid for such period and subject to such conditions as the State Government may notify, pending transition to national registration mechanisms.

6. Transitional provisions

The State Government may, by notification, make such arrangements as may be necessary for—

- (1) migration of registered paramedical professionals to the national registration system;
- (2) recognition or revalidation of training institutions, if required;
- (3) ensuring smooth transition from the State regulatory framework to the national framework.

STATEMENT OF OBJECTS AND REASONS

Whereas, the Nagaland Paramedical Council Act 2014 was enacted to provide for the constitution of a Paramedical Council for registration of Paramedical Technicians and for registration of Institutions imparting training to such Technicians in the State and for regulating their qualification and for matters connected therewith or incidental thereto.

Whereas, the Government of India has enacted *National Commission for Allied and Healthcare Professions Act, 2021* with the aim for a comprehensive national regulatory mechanism for the registration, education, and professional standards of allied and healthcare professionals across the country.

Whereas, to ensure uniformity in professional standards, avoid dual regulatory functions and integrate the allied and healthcare workforce of Nagaland under a national framework which will enable recognition of the courses offered by the State institutions at national level and thereby access to employment across the country, it has become necessary to repeal the *Nagaland Paramedical Council Act, 2014* and to adopt the *National Commission for Allied and Healthcare Professions Act 2021*.

This Bill seeks to achieve these purposes.

Sd/-
P. PAIWANG KONYAK
Minister
Health & Family Welfare

NAGALAND PARAMEDICAL COUNCIL (REPEAL) BILL, 2026**FINANCIAL MEMORANDUM**

The provisions in '**The Nagaland Paramedical Council (Repeal) Bill, 2026**' do not involve any recurring or non-recurring expenditure from the Consolidated Fund of the State. Hence, this is not a Money Bill or Financial Bill.

**Sd/-****P. PAIWANG KONYAK**

Minister

Health & Family Welfare

NAGALAND PARAMEDICAL COUNCIL (REPEAL) BILL, 2026**MEMORANDUM OF DELEGATED LEGISLATION**

The **Nagaland Paramedical Council (Repeal) Bill, 2026**, delegates power to the State Government to make the rules.

The Rules made therein shall be laid before the Nagaland Legislative Assembly and shall be subject to the scrutiny of the House. Delegation of Power is of normal nature.

Sd/-**P. PAIWANG KONYAK**

Minister

Health & Family Welfare